

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1701 of 2021

1. Mukesh Saw @ Mukesh Kumar Saw
2. Umesh Saw @ Umesh Kumar Saw
... Petitioners
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Kamdeo Pandey, Advocate
For the State : Mrs. Vandana Bharti, Addl. P.P.

Order No.03 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioners with a prayer for modification of the order dated 09.04.2021, passed in A.B.A. No. 1675 of 2021.

It is submitted by the learned counsel for the petitioners that the petitioners were directed to surrender before the court below within six weeks but due to paucity of money, they could not surrender within the stipulated time. It is next submitted that the petitioners have collected money and have jointly prepared a demand draft of Rs.30,000/-, a copy of which is annexed as Annexure-1 of the supplementary affidavit. Hence, it is submitted that time to surrender before the court below in terms of the order dated 09.04.2021, passed in A.B.A. No. 1675 of 2021 be extended for six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 09.04.2021, passed in A.B.A. No. 1675 of 2021 is allowed. Hence, the petitioners are

directed to surrender before the court below “within six weeks from the date of this order in terms of the order dated 09.04.2021, passed in A.B.A. No. 1675 of 2021”.

The order dated 09.04.2021, passed in A.B.A. No. 1675 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/